## THE ARMED FORCES TRIBUNAL (FINANCIAL AND ADMINISTRATIVE POWERS) RULES, 2008<sup>1</sup>

In exercise of the powers conferred by section 41 read with section 12 of the Armed Forces Tribunal Act, 2007, the Central Government hereby makes the following rules, namely:—

- **1. Short title and commencement.—**(1) These rules may be called the Armed Forces Tribunal (Financial and Administrative Powers) Rules, 2008.
- (2) They shall come into force on the date<sup>2</sup> of their publication in Official Gazette.
  - 2. Definitions.—In these rules, unless the context otherwise requires,—
    - (a) 'Act' means the Armed Forces Tribunals Act, 2007 (55 of 2007);
    - (b) "Chairperson" means the Chairperson of the Tribunal;
    - (c) 'Tribunal" means the Armed Forces Tribunal.
- 3. Sitting of an additional Bench at place other than the place where it shall ordinarily sit.—If at any time the Vice-Chairperson/Member of any additional Bench is satisfied that circumstances exist which render it necessary to have sitting of the said Bench at any place falling within its territorial jurisdiction, other than the place or places at which it ordinarily sits, he may with the previous consent of the Chairperson direct that the additional Bench shall hold its sittings at any such appropriate place.
- 4. Powers of Chairperson.—The Chairperson shall have the same powers as are conferred on a Department of the Central Government in respect of the delegation of Financial Powers Rules, 1978, the General Financial Rules, 1963, the Fundamental and Supplementary Rules, the Central Civil Services (Leave) Rules, 1972, the Central Civil Services (Joining Time) Rules, 1979, the Central Civil Services (Conduct) Rules, 1964, the Central Civil Services (Classification, Control and Appeal) Rules, 1965 and the General Provident Fund (Central Services) Rules, 1960:

Provided that the exercise of the financial powers shall be subject to any procedural or other instructions issued from time to time by the Government and after obtaining the advice of the Financial Adivser and Chief Accounts Officer of the Tribunal:

Provided further that in respect of matters not within the competence of the Chairperson, concurrence of the Ministry of Finance or any other authority shall be obtained by the Chairperson through the Ministry of Defence.

Vide S.R.O. 25(E), dated 12th September, 2008, published in the Gazette of India, Extra, Pt. II, Sec. 4, dated 12th September, 2008.

<sup>2.</sup> Came into force on 12-9-2008.